

Government of Jharkhand
Home, Prison & Disaster Management Department
(Disaster Management Division)

ORDER

Whereas, the Ministry of Home Affairs has issued lockdown/Unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 17.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021, Order dated 26.02.2021, Order dated 23.03.2021, Order dated 29.04.2021, Order dated 27.05.2021, Order dated 29.06.2021 and Order dated 28.07.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 28.08.2021 directing to consider implementation of targeted and prompt actions for COVID-19 management as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/85/2021-DM Cell dated 28.06.2021 and directing to implement the National Directives for COVID-19 management;

Whereas, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005, undersigned in his capacity as Chairperson, State Executive Committee has issued directions to all the Departments of Government of Jharkhand and all the District Administrations for the strict implementation of Guidelines and State Directives vide Order number 429 dated 31.07.2021 and amended vide Order number 275 dated 01.08.2021 and Order number 30 dated 24.08.2021;

Whereas the situation of COVID-19 has been reviewed and it has been observed that there has been a fall in the number of new COVID-19 cases as well as fall in positivity but at the same time it is anticipated that gatherings and congregations in the context of festival season may pose a considerable threat of spread of COVID-19;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order with guidelines for the containment of COVID 19;

Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby directs all the Departments of Government of Jharkhand and all the District Administrations to ensure that the following guidelines are observed by all ~~from~~ **immediate effect till next order**;



1. All outdoor congregations of more than 100 persons are prohibited in the state including marriage and last rites related functions.
2. All indoor congregations of more than 100 persons or 50% of hall capacity, whichever is less, are prohibited.
3. All processions are prohibited.
4. All fairs and exhibitions are prohibited.
5. No person without mask/face cover shall be permitted entry in any public place like government office/ railway station/ airport/ bus/ taxi/ auto rickshaw / religious place/ place of worship/Durga Puja Pandal/ school/ college/ university/ ITI/ Polytechnic/ shop etc. Wearing of mask/ face cover with mask/face cover covering the mouth and nostrils is mandatory at all times (including conversation) in public place with the exception of period of eating/drinking.
6. Visitors are permitted in religious places/ places of worship subject to compliance of annexed guidelines. The number of persons congregated shall not exceed 50% of the capacity at any given time while observing the social distancing norm of *Do Gaz Ki Doori*.
7. Durga Puja may be performed in specially erected small Pandal/Mandaps, where it has been done traditionally, only with the objective of performance of rituals, by the Puja Committee members without public participation. Guidelines annexed shall be complied in the observance of Durga Puja.
8. All shops are permitted to open till 8 PM in all districts.
9. Restaurants and Bars are permitted to operate sit in dining at 50% capacity on all days including Sunday till 11 PM.
10. All shops shall remain closed from 8 PM on Saturday to 6 AM on Monday. Bars, restaurants, shops and street vendors selling fruits, vegetables, grocery items, sweets, poultry, milk outlets, excise shop and shops selling eatables are permitted to open on Sunday. This restriction shall not be applicable to medicine shops/ diagnostic centres/clinics/hospitals/ petrol pumps/LPG outlets/CNG outlets/dhabas located on national/state highways /cold storages/warehouses/ unloading of goods.

11. Movie halls/ multiplexes / theatres are permitted to operate at 50 % capacity on all days excluding Sunday till 8 PM.
12. Clubs are permitted to open on all days including Sunday till 10 PM.
13. All Government of India, State Government and private offices are permitted to function with 100% strength of human resources.
14. Unhindered transportation/logistics of all goods is permitted.
15. All activities previously permitted shall continue to be permitted.
16. Banquet halls and community halls are permitted to hold congregation of 50 % of hall capacity or up to 100 persons, whichever ever is less, on all days, including Sunday, till 11 PM.
17. Schools , including residential schools, are permitted to operate offline classes for class 6,7 and 8 from 20.09.2021 apart from offline class for 9,10,11 and 12 which shall continue.
 - i. The SOP/guidelines for health and safety protocol for reopening of schools and learning with social distancing(annexed)issued by Department of School Education and Literacy, Ministry of Education, Government of India shall be complied with.
 - ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
 - iii. Digital content/ online education shall continue to be provided to students.
 - iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
 - v. Prior consent of guardian shall be mandatory for students to attend offline classes.
 - vi. Group cultural activities are prohibited.
 - vii. Offline tests and examinations are prohibited.
 - viii. Teachers shall be compulsorily vaccinated for COVID-19 with at least one dose of vaccine before coming to schools for offline classes.
 - ix. District administration shall randomly test the teachers, students and other school personnel for COVID-19 from time to time.
 - x. Schools may use air conditioning to the minimum possible extent and instead avail of fresh air ventilation in indoor spaces.

- xi. Offline classes in schools for class 6,7,8,9,10,11 and 12 shall be for duration not exceeding 4 hours and shall not extend beyond 12 PM.
- xii. The attendance of teachers and non teaching personnel shall not be constrained by the duration of offline classes in schools.
- xiii. Hostel accommodation is permitted for students attending permitted offline classes.

18. Colleges and Universities are permitted to operate offline classes:

- i. Guidelines issued by University Grants Commission for reopening the colleges and universities post lockdown due to COVID-19 (annexed) shall be complied with.
- ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
- iii. Digital content/ online education shall continue to be provided to students.
- iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
- v. Group cultural activities are prohibited.
- vi. Teachers shall be compulsorily vaccinated for COVID-19 with at least one dose of vaccine before coming to college for offline classes.
- vii. Students shall be compulsorily vaccinated for COVID-19 with at least one dose before coming to college for offline classes.
- viii. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.
- ix. Colleges and Universities may use air conditioning to the minimum possible extent and instead avail of fresh air ventilation in indoor spaces.
- x. Hostel accommodation is permitted for students attending permitted offline classes.

19. Attendance of teachers and non teaching personnel is permitted in schools for administrative purpose.

20. ITI, skill development centres and polytechnics are permitted to operate offline classes.

- i. SOP for resumption of academic work in Industrial Training Institutes issued by Directorate General of Training, Ministry of Skill Development and Entrepreneurship, Government of India (annexed) shall be complied with.

- ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
- iii. Digital content/ online education shall continue to be provided to students.
- iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
- v. Group cultural activities are prohibited.
- vi. Teachers shall be compulsorily vaccinated for COVID-19 with at least one dose of vaccine before coming to ITI/ polytechnic / skill development centre for offline classes.
- vii. Students shall be compulsorily vaccinated for COVID-19 with at least one dose before coming for offline classes.
- viii. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.

21. Coaching institutions are permitted to operate offline classes only for students above the age of 18 years..

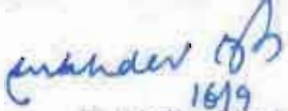
- i. The SOP/guidelines for health and safety protocol for health and safety protocol for reopening of schools and learning with social distancing issued by Department of School Education and Literacy, Ministry of Education, Government of India shall be complied with.
- ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils
- iii. Digital content/ online education shall continue to be provided to students.
- iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
- v. Group cultural activities are prohibited.
- vi. Teachers shall be compulsorily vaccinated for COVID-19 with at least one dose of vaccine before coming to coaching institute for offline classes.
- vii. Students shall be compulsorily vaccinated for COVID-19 with at least one dose before coming to coaching institute for offline classes.
- viii. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.
- ix. The number of students(above the age of 18 years) in offline classes in coaching institutions shall not exceed 50% of hall/ room capacity .



22. Training institutions of Government of India and state government are permitted to function in accordance with SOP (annexed) issued by Department of Personnel and Training, Ministry of Personnel , Public Grievances and Pensions, Government of India.
23. Offline examinations to be conducted by various authorities of Government of India, Government of Jharkhand, national examinations conducted by private authorities/ institutions and examinations conducted by Universities/ Colleges in the state are permitted subject to compliance of SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare, Government of India in this regard.
24. All sports activities, except swimming, are permitted without spectators.
- i. All sports training centres(day and residential) are permitted to operate.
 - ii. Teachers/ Trainers/Personnel shall be compulsorily vaccinated for COVID-19 with at least one dose of vaccine before coming to sports centres.
 - iii. Trainees shall be compulsorily vaccinated for COVID-19 with at least one dose before coming for training.
 - iv. District administration shall randomly test the trainers, trainees and other personnel for COVID-19 from time to time.
25. All ICDS centres shall remain closed. Home delivery of National Food Security Act entitlements shall be ensured.
26. All stadiums and gymnasiums are permitted on all days including Sunday. Parks are permitted on all days excluding Sunday.
27. All swimming pools shall remain closed.
28. Bus transport is permitted for interstate movement.
29. Movement of persons is permitted from 11PM to 6 AM only with respect to activities permitted beyond 10PM, air/rail related travel, attending last rites and for discharge of any duty related to control of COVID-19.
30. The guidelines and state directives annexed shall be followed.



31. Any person violating these guidelines or the attached state directives will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the IPC and other legal provisions as applicable.

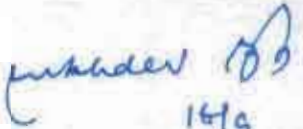

16/9
(Sukhdev Singh)
Chief Secretary
Jharkhand.

Memo no.431/CS/Res

Ranchi, Dated: 16/09/2021

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/DS to Chief Secretary/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to –Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.

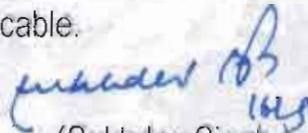

16/9
Chief Secretary
Jharkhand.

Guidelines to be followed for the observance of Durga Puja/Dussehra during October 2021:

1. Durga Puja may generally be performed at temples or privately at home by the devotees to the extent possible. Puja may also be performed in specially erected small Pandal/Mandaps, where it has been done traditionally, only with the objective of performance of rituals, by the respective Puja Committee members without public participation.
2. Erection of Puja Pandal is permitted outside the containment zone(s).
3. Durga Puja Pandal/Mandap shall be barricaded on all sides and covered on three sides to prevent the entry of visitors. Devotees may do darshan from a distance outside the barricade without entering the pandal.
4. Puja Pandal/Mandap shall not be constructed on any theme.
5. There shall not be any decoration by lighting in the area around the Puja Pandal/Mandap. Essential lighting for the purpose of safety and security is permitted.
6. No welcome gates/Toran Dwar shall be erected in and around the Puja Pandal/Mandap.
7. Barring the area where idol is placed, rest of the Puja Pandal/Mandap shall be open to air.
8. The size of idol shall not exceed 5 feet.
9. The use of public address system may be permitted for live broadcast of chanting of Mantra/Paath/Arti in compliance of Noise Pollution (Regulation and Control) Rules,2000. There shall be no broadcast of taped/audio/digital recordings via the public address system.
10. All Puja Committee members / priest/ volunteers present in the Pandal at any point of time shall ensure that they have been vaccinated before hand for COVID 19 with at least one dose.
11. No fair/Mela shall be organized on the occasion.
12. No food stalls shall be opened in and around the Durga Puja Pandal/Mandap.
13. At any given point of time, there shall not be more than 25 persons including organisers, priests and support staff present in the Durga Puja Pandal/Mandap.



14. There shall be no immersion procession. The idols will be immersed at place(s) approved by the district administration for the purpose.
15. There shall be no musical or any other entertainment/cultural program.
16. No community feast/ Prasad or Bhog distribution function shall be organized. There is no restriction on home delivery of Prasad.
17. No invitation shall be issued in any form by the organizers/Puja Committees.
18. No public ceremony/function shall be organized for the inauguration of the Pandal/Mandap.
19. No road shall be blocked for the construction of Pandal.
20. No Garba/Dandiya program shall be organized in any public place.
21. Burning of effigy of Raavan shall not be carried out in public place as it will attract large crowds.
22. Wearing of face cover/mask is compulsory in public places.
23. Persons below the age of 18 years shall preferably not be present in the pandal.
24. Individuals must maintain a minimum distance of 6 feet in public places.
25. The persons present at Puja Pandal/Mandap shall follow all COVID 19 protocols of social distancing, mask use, personal hygiene and sanitation issued by Central /State Government/ Local Administration in letter and spirit.
26. The organizers and other persons involved in conducting the Puja shall abide by any other condition (s) as imposed by Local Administration/ appropriate authority.
27. All the District Magistrates/ Superintendent of Police shall strictly enforce the above guidelines.
28. Penal provisions: Any person violating these measures will be liable to be proceeded against in accordance with the provisions of Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Section 188 of the IPC and other legal provisions as applicable.


(Sukhdev Singh)
Chief Secretary
Jharkhand

Guidelines to be observed at all Religious Places/Places of Worship

1. Religious Places/Places of Worship for public in containment zones shall remain closed. Only those outside containment zones are allowed to open up.
2. The number of persons present at any time in a Religious Place/Place of Worship would be such as to ensure a minimum of six feet distance between any 2 persons subject to an overall ceiling of 50 percent of capacity of the religious place/place of worship.
3. Individuals shall maintain a minimum distance of 6 feet at all times within the Religious Place/Place of Worship.
4. The priest(s)/clergy/Imam/Pandas/personnel managing the affairs and present at any given time inside the premises shall ensure that they have been necessarily vaccinated for COVID-19 with at least one dose before hand.
5. No person below the age of 18 years shall be permitted inside the premises.
6. Devotees at a Religious Place/Place of Worship shall not spill over to adjoining area/street.
7. Staggering of visitors to be done to ensure social distancing.
8. Specific markings six feet apart shall be made by those in charge of the Religious Place/Place of Worship to ensure social distancing.
9. Seating arrangement to be made in such a way that adequate social distancing of 6 feet is maintained.
10. Under no circumstance shall there be crowding in Religious Place/Place of Worship. In case those in charge of Religious Place/Place of Worship apprehend crowding on any given occasion or daily then they shall inform the district administration in writing and keep the Religious Place/Place of Worship closed to public until the district administration intervenes and regulates the entry of devotees.
11. District Magistrate shall endeavour to regulate the entry of devotees by online entry pass system in case of heavy foot falls. In such cases the number of devotees entering the premises shall not exceed 100 per hour. This regulation shall be resorted to in religious place/place of worship witnessing heavy foot fall such as Baba Baidyanath Dham Deoghar. This regulation shall also be resorted to periodically in religious place/ place of worship where heavy foot fall is witnessed only periodically for example during Navratra.

12. All persons to be allowed entry only if they are using face cover/masks.
13. Wearing of mask is mandatory at all times in the Religious Place/ Place of Worship.
14. Wearing of mask is mandatory for priests/clergy etc also including the period of recitation of mantra/hymns/prayer etc.
15. Touching of statues/idols/holy books/bells is not permitted.
16. Community singing/singing in groups/choir is not permitted.
17. Physical offerings like Prasad are not permitted.
18. Distribution or sprinkling of holy water/Bhog/Prasad distribution is not permitted.
19. Use of common prayer mats is not permitted. Devotees shall bring their own prayer mats which they may take back with them.
20. Observance of no physical contact to be maintained at all times between the devotees as well as between the devotees and priest/clergy etc.
21. The devotees shall not embrace each other and shall ensure that there is no physical contact while greeting each other.
22. Entrance to have hand hygiene facility and thermal screening provisions.
23. Only asymptomatic persons shall be allowed in the premises.
24. Shoes / footwear to be preferably taken off inside own vehicle. If needed they should be kept in separate slots for each individual / family by the persons themselves.
25. Proper crowd management in the parking lots and outside the premises in compliance of social distancing norms shall be ensured.
26. Separate entry and exit for visitors wherever feasible shall be organized.
27. Daily sanitization shall be carried out at regular intervals in the premises of the Religious Place/Place of Worship with particular focus on lavatories, hand and foot-washing stations/areas.

28. The floor should particularly be cleaned multiple times in the premises.
29. Proper disposal of face covers / masks / gloves left over by visitors and/or employees should be ensured.
30. No fair is permitted.
31. No procession is permitted.
32. Any shop, stall, cafeteria etc. outside and within the premises shall follow social distancing norms at all times.



(Sukhdev Singh)
Chief Secretary
Jharkhand.

Guidelines on the measures to be taken by Departments of Government of Jharkhand/District Administrations for containment of COVID-19.

1. The directions and national directives communicated vide Order dated 28.07.2021 (annexed) of Ministry of Home Affairs; Government of India shall be implemented.
2. The targeted and prompt actions for COVID-19 management as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/85/2021-DM Cell dated 28.06.2021 (annexed) shall be implemented.
3. The examinees of all examinations permitted shall be exempted from restrictions related to movement out of Containment zone(s) for the purpose of examinations and their admit card shall be treated as entry pass for this purpose. SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare shall be complied with.
4. Hotels, Restaurants and other hospitality units such as guest house/Dharamshala/lodge etc shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020(annexed).
5. Shopping Malls shall comply with SOP on preventive measures issued by Ministry of Health and Family Welfare, Government of India on 01.03.2021 (annexed) in this regard.
6. Movie halls and multiplexes shall comply with SOP dated 31.01.2021 (annexed) issued by Ministry of Information and Broadcasting, Government of India in this regard.
7. All domestic travellers shall comply with the guidelines for domestic travel (air/train/inter-state bus travel) issued by Ministry of Health and Family Welfare, Government of India, on 24.05.2020 in this regard (annexed).
8. All international travellers on Vande Bharat and Air Transport Bubble flights shall comply with the SOP issued by Ministry of Home Affairs, Government of India on 22.08.2020 in this regard (annexed).
9. All domestic air travel shall be in accordance with guidelines issued by Ministry of Civil Aviation, Government of India on 25.05.2020(annexed).



10. Haats in rural/urban areas shall be permitted only on the condition that adequate arrangements for ensuring social distancing is ensured. Marking of circles on ground shall be done to ensure social distancing.
11. Offices shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
12. Public transport shall be in compliance with SOP issued by Department of Transport, Government of Jharkhand.
13. The state directives as annexed shall be adhered to while carrying out the permitted activities.



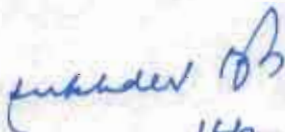
(Sukhdev Singh)
Chief Secretary
Jharkhand.

State Directives for COVID-19 Management

- 1 Wearing of face cover/mask properly covering the mouth and nostrils is compulsory in public places, in work places, and during transport.
- 2 Individuals shall maintain social distance of do gazkidoori in public places.
- 3 Spitting in public places is prohibited.
- 4 Persons above 65 years, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
- 5 District authorities may advise individuals to install the AarogyaSetu application on compatible mobile phones and regularly update their health status on the app.

Shops

- 6 Provision for sanitizer will be made at all entry point.
- 7 All persons in charge of shops will ensure that the number of persons entering the shop shall not exceed the number required to maintain social distance.
- 8 Wearing of face cover/mask is compulsory by workers and customers.
- 9 Hand gloves may be worn by all the workers.
- 10 Shops would ensure frequent sanitisation throughout the day of all points which frequently come into human contact eg. door handles, surface of table/counter etc.
- 11 Shops would ensure sanitisation of entire workplace and common facilities at the beginning of the day and end of the day.
- 12 Shops to ensure that any worker suffering from fever/cough/breathing problem does not attend the shop and is referred to nearest health facility.
- 13 Any customer apparently having cough/breathing problems to be denied entry and may be asked to immediately contact health facility.


16/9
(Sukhdev Singh)
Chief Secretary
Jharkhand